

24.09.2008

OA No. 260/2008

Mr. P.N. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submits that in this case, Appellate Authority has decided his appeal and submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the present OA is disposed of as withdrawn with liberty reserved to the applicant to file substantive OA for the same cause of action.

(B.L.KHATRI)  
MEMBER (A)

(M.L. CHAUHAN)  
MEMBER (J)

AHQ

Received  
Two sets of  
the Respected  
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